

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 393
TO BE ANSWERED ON 05.02.2024**

WELFARE SCHEMES FOR THE GIG WORKERS

**393. SHRI RAMESH BIDHURI:
DR. UMESH G. JADHAV:
SHRI RAHUL RAMESH SHEWALE:
DR. PRITAM GOPINATHRAO MUNDE:
SHRI CHANDRA SEKHAR SAHU:
SHRI RATANSINH MAGANSINH RATHOD:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to formulate specific welfare scheme for gig and platform workers and unorganised sector workers;**
- (b) if so, the details thereof and current status of the proposal;**
- (c) if not, the reasons therefor;**
- (d) whether the Government has implemented any of the recommendations of the Standing Committee on Labour on the condition of unorganised sector workers and if so, the details thereof;**
- (e) the steps taken by the Government to formulate and operationalise specific welfare scheme for gig and platform workers;**
- (f) whether the provisions under the Code relating to gig workers and platform workers has come into force;**
- (g) if so, the details thereof and if not, the reasons therefor; and**
- (h) whether EPFO and EIS facilities is available to them and if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (h): The Social Security code, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to (i) life and disability cover; (ii) accident insurance; (iii) health and maternity benefits; (iv) old age protection; (v) crèche; and (vi) any other benefit as may be determined by the Central Government. The Centre for Labour Studies, National Law School of India University (NLSUI), Bangalore has been engaged for assistance in framing of a new Scheme for the Gig & Platform workers as well as workers in the unorganized Sector. Memorandum of Understanding (MoU) has been signed by Employees Provident Fund Organisation (EPFO) with NLSUI on 23.01.2023.

The provisions under the Code relating to gig and platform worker are yet to come into force.
